IN THE NATIONAL COMPANY LAW TRIBUNAL **AHMEDABAD** COURT - 2

ITEM No.302

IA(Plan)/44(AHM)2024 in C.P.(IB)/66(AHM)2024

Proceedings under Section 30 & 31 of the IBC,2016

IN THE MATTER OF:

Mr.Sachin Dinkar Bhattbhatt RP of M/s BVM Finance PrivateApplicant

Limited

.....Respondent

Order delivered on: 06/05/2025

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J) Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

ORDER

The case is fixed for pronouncement of order.

The order is pronounced in the open Court, vide separate sheet.

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DR. V. G. VENKATA CHALAPATHY MEMBER (TECHNICAL)

CHITRA HANKARE MEMBER (JUDICIAL)

IN THE NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD (COURT - II)

I.A. (Plan) 44 of 2024 In C.P.(I.B.) No. 66 of 2024

(An application filed under Section 30 r.w Section 31 of the Insolvency and Bankruptcy Code, 2016)

IN THE MATTER OF:

M/s. BVM Finance Private Limited

...Corporate Debtor

MEMO OF PARTIES

Mr. Sachin Dinkar Bhattbhatt

Resolution Professional of M/s. BVM Private Limited

Block No. 457, Village: Chhatral,

Taluka: Kalol, District: Gandhinagar,

Gujarat 382729, India.

...Applicant

Order pronounced on 06.05.2025

Coram:

MRS. CHITRA HANKARE HON'BLE MEMBER (JUDICIAL)

MR. VELAMUR G VENKATA CHALAPATHY HON'BLE MEMBER (TECHNICAL)

Present:

For the Applicant : Mr. Jaimin Dave, Adv.

RP

: Mr. Sachin Dinkar Bhatt

JUDGEMENT

- 1. This is an application filed under Section 30 read with Section 31 of the Insolvency and Bankruptcy Code, 2016 (herein after referred to as "IBC") for approval of resolution plan submitted by Resolution Applicant- Mr. Deven Kanubhai Choksi with Mrs. Pragati Deven Choksi in the matter of M/s. BVM Finance Private Limited.
- 2. The corporate debtor M/s. BVM Finance Private Limited was admitted into CIRP vide order dated 08.02.2024 under Section 7 of IBC, 2106 on an application filed by M/s. Zep Infratech Limited. The applicant invited claims in accordance with the relevant provisions. After receiving the same he has constituted COC. He has appointed registered valuer thereafter published form- G on 04.04.2024.
- 3. The applicant received three resolution plans. In the CoC meeting the resolution applicants were asked to submit revised resolution plans. In 6th meeting of COC open auction online biding was conducted between two prospective resolution applicants by appointing independent observer. In the process, Mr. Devan Kanubhai Chokshi jointly with Mrs. Pragati Deven Choksi has given

highest bid of Rs.7.99 crore who were declared as successful bidders on 24.07.2024.

In 6th meeting of COC, final resolution plan received from 4. Mr. Devan Kanubhai Chokshi jointly with Mrs. Pragati Deven Choksi were kept for E-voting which were approved by 100% majority of COC. The successful bidder has also submitted declaration by way of affidavit under Section 29A of the IBC, in addition Mrs. Pooja Kunal Shah, Mr. partners of Titanium Ventures Gunjan Shah submitted their declaration under Section 29A of IBC. The successful resolution applicant also given various cheques for total amount of Rs. 2 Crore towards performance security. The resolution applicant also sought certain reliefs and concessions. As per form-H list of financial creditors are as under: -

Sr. No.	Name of creditor	Voting share	Voting for resolution plan (Voted for
İ			/Dissented/Abstained)
1	Zep Infratech limited (CIRP)	97.44%	Voted for
2	Rajendra M Thakkar (Ravasia) and Sons Private Limited	1.34%	Voted for
3	Caliber Plastech Private Limited	1.22%	Voted for

5. Amount provided for stakeholders as per the Regulation 38A of the CIRP Regulation is as under: -

Sr. No.	Category of Stakehold er*	Sub-Category of Stakeholder	Amoun t claimed	Amount admitte d	Amount provide d under the plan	Amount provide d to amount claimed %
1.	Secured Financial Creditors	NIL	NIL	NIL	NIL	NIL
2.	Unsecure d Financial Creditors		5697.0 0	5697.00	798.50	14.02
3.	Operation al creditors	i. Governmen t ii. Workmen	663.66	663.66	0.50	0.08
	or our or o	iii. Employees iv. Other creditors	1.30	1.30	0.00	0.00
	<u> </u>	TOTAL	664.96	664.96	0.50	0.08
4.	Other debts and dues	-	-	_	_	_
Gran	d Total		6361.9 6	6361.96	799.00	12.56

6.

We examine the resolution plan; it is found that provision is made for payment of CIRP cost is NIL as the applicant submitted that the entire CIRP cost till filing of the present application has already been paid. Further the Resolution Plan states that any future CIRP costs, if incurred, will be covered through the Upfront Fund Infusion by the Resolution Applicant and adjusted against the Upfront Cash Recovery. It also clarifies that the Resolution Applicant has no claim over the Corporate Debtor's existing cash and bank

balances, which remain with the Financial Creditors.

Accordingly, the Applicant informed the Resolution

Applicant that the unpaid CIRP costs are estimated to be

NIL.

7. The compliance of resolution plan is given as under: -

Section	Requirement with respect to	Clause of	Compli
of the	Resolution Plan	Resolutio	ance
code/		n Plan	(Yes/N
Regulat			o)
ion			
25(2)(h)	Whether the Resolution Applicant		Yes
	meets the criteria approved by the		
	CoC having regard to the complexity		
	and scale of operations of business		
	of the CD?		
Section	Whether the Resolution Applicant is		Yes
29A	eligible to submit resolution plan as		
	per final list of Resolution		
	Professional or Order, if any, of the		
	Adjudicating Authority?		
Section	Whether the Resolution Applicant		Yes
30(1)	has submitted an affidavit stating		
	that it is eligible?		
Section	Whether the Resolution Plan-		
30(2)	(a) provides for the payment of	3.1.1	Yes
	insolvency resolution process		
	costs?		\$7
	(b) provides for the payment to the	3.1.1	Yes
	operational creditors?		77
	(c) provides for the payment to the	3.1.3.2	Yes
	financial creditors who did not		
	vote in favour of the resolution		
	plan?		37
	(d) provides for the management of	3.3.1	Yes
	the affairs of the corporate		
	debtor?	0011	Vac
	(e) provides for the	3.3.4.4	Yes
	implementation and		
	supervision of the resolution		
	plan?		<u> </u>

	(f) contravenes any of the	Yes
	provisions of the law for the	Same Apparent
	time being in force?	
Section	Whether the Resolution Plan	
30(4)	(a) is feasible and viable, according	Yes
	to the CoC?	
1	(b) has been approved by the CoC	Yes
	with 66% voting share?	
Section	Whether the Resolution Plan has	Yes
31(1)	provisions for its effective	
01(1)	implementation plan, according to	
	the CoC?	
Regulati	Whether the resolution professional	Yes
on 35A	made a determination if the	
011 00/1	corporate debtor has been subjected	
	to any transaction of the nature	
	covered under sections 43, 45, 50 or	
	66, before the one hundred and	
	fifteenth day of the insolvency	
	commencement date, under	
	intimation to the Board?	
D 1 - 4.	Whether the amount due to the	Yes
Regulati		
on 38	operational creditors under the	
(1)	resolution plan has been given	
	priority in payment over financial	
	creditors?	Yes
Regulati	Whether the resolution plan includes	
on	a statement as to how it has dealt	
38(1A)	with the interests of all	
	stakeholders?	No
Regulati	i) Whether the Resolution Applicant	l INO
on	or any of its related parties has	
38(1B)	failed to implement or contributed	
	to the failure of implementation of	
	any resolution plan approved	
	under the Code.	Not
	(ii) If so, whether the Resolution	
	Applicant has submitted the	Applica ble
	statement giving details of such	DIE
	non-implementation?	
Regulati	Whether the Resolution Plan	
on 38(2)	provides:	77
	(a) the term of the plan and its	Yes
	implementation schedule?	77
	(b) for the management and control	Yes
on	(a) the term of the plan and its implementation schedule?(b) for the management and control	Yes

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- 8. There is no Section 66 or avoidance application filed or pending.
- 9. Since, the resolution plan is approved by the COC with requisite majority under the law we need not go into the commercial viability of the plan. We have only to consider whether plan is complying the provision of 30(2) of the IBC read with Regulation 38 and 39 of the IBC (insolvency resolution process of corporate persons) Regulations of 2016.

- 10. As per clause 3.3.1 of the Resolution Plan, the monitoring committee shall comprise of two representatives of CoC, one representative of the Resolution Applicant and a Resolution professional. The Resolution Professional shall continue as the monitoring professional.
- 11. On perusal of Form-H, it is seen that the fair value is Rs. 42,76,352/- and liquidation value is Rs.34,56,352 /-. By and large, after going through the plan it is observed that all the compliances have been made in respect of the same and the approved resolution plan is higher than the Fair value of the assets.
- 12. The Resolution Plan is in compliance with the mandatory compliances as stipulated under Section 30(2) of the Code.

 The Resolution Plan also meets the requirements of Regulations 37, 38, 38(1A) and 39 (4) of the IBBI Regulations, 2016. The Resolution Plan is not in contravention of any of the provisions of Section 29A of the Code and is in accordance with law.
- 13. In view of above, we see no reason to reject the resolution plan. Hence, we approve the plan and proceed to pass the following orders: -

ORDER

- I. Application is allowed.
- II. The approved 'Resolution Plan' shall become effective from the date of passing of this order.
- III. The order of moratorium passed by this Adjudicating
 Authority under Section 14 of IBC, 2016 shall cease to
 have effect from the date of this order.
- IV. The Resolution Plan so approved shall be binding on the Corporate Debtor and its employees, members, creditors, guarantors and other stakeholders involved in the Resolution Plan.
- V. The monitoring committee as proposed in the resolution plan shall be constituted for supervising the effective implementation of the Resolution Plan and continue till the payment plan is fully realized and is distributed.
- VI. The Resolution Professional, Mr. Sachin Dinkar Bhattbhatt, shall be released from the duties of the Resolution Professional of the Corporate Debtor as per the provisions of the IBC, 2016 and rules/regulations made thereunder from the date of this order.
- VII. The Resolution Professional shall forward all records relating to the conduct of the corporate insolvency

resolution process and approved Resolution Plan to the Insolvency and Bankruptcy Board of India to be recorded in its database.

- VIII. As regards various reliefs and concessions which are being sought, we hereby grant the following reliefs and concessions only as against reliefs and concessions claimed by the resolution applicant.
- IX. After the payment of the dues to the creditors, as per the resolution plan, all the liabilities/claims of the said stakeholders shall stand extinguished and other claims including Government/Statutory Authority, whether lodged during CIRP or not, shall stand extinguished after approval of the resolution plan.
- X. From the date of this order, all claims against the Corporate Debtor, except those provided in the plan of the Corporate Debtor stand extinguished.
- XI. From the date of this order, all encumbrances on the assets of the Corporate Debtor before the Resolution Plan shall stand extinguished. No reliefs and concessions are granted to guarantee if any issued by the suspended

management in an individual capacity to any of the creditors.

- XII. For reliefs and concessions sought from the Government /
 Statutory Authorities, we direct the resolution applicant to
 approach the concerned Authorities. The concerned
 Authorities are to consider and decide the matter as per
 applicable provisions of law for effective implementation of
 the Resolution Plan.
- XIII. As regards reliefs prayed under various provisions of the Income Tax Act, 1961, the Corporate Debtor/ Resolution Applicant may approach the Income Tax Authorities who shall take a decision on relief and concessions sought by the resolution applicant in accordance with the provisions of the Income Tax Act, 1961.
- XIV. The Resolution Applicant shall be entitled to review, revise or terminate any appointments / agreements / understanding entered into by or on behalf of the Corporate Debtor in accordance with the terms and conditions of such agreements / MoUs /contracts.
- XV. The management of the Corporate Debtor shall be handed over to the Board of Directors as may be nominated by the

- SRA for the proper running of the operations /business of the Corporate Debtor.
- XVI. The Board of Directors of the Corporate Debtor shall also be reconstituted and procedural compliances shall be done to give effect to such reconstitution.
- XVII. The SRA shall, pursuant to the Resolution Plan approved under Section 31(1) of the Code, obtain necessary approvals required under any law for the time being in force within a period of one year from the date of approval of the Resolution Plan vide this order or within such period as provided for in such law, as the case may be.
- XVIII. All the approvals of shareholders/members of the Corporate Debtor shall be deemed to have been obtained and the provisions made in the Resolution Plan as regards the restructuring of capital shall be binding on them. The reliefs sought by way of approval of the Resolution Plan along with merger of the Corporate Debtor with the SRA under Section 230-232 of the Companies Act, 2013 will be filed a separate application after obtaining necessary approvals in this Plan.

- XIX. No approval is given at this stage by way of this order regarding to merger of the Corporate Debtor with SRA and filed a separate application with Audited Financial Statements of both Companies may be submitted for the approval.
- XX. With respect to the grant of license/ Government approval, if the license or approval is terminated, suspended or revoked, the resolution applicant may approach the concerned Department/ Authorities for such approval/ renewal and Government Authorities may consider the request of the resolution applicant as per applicable provisions of law for effective implementation of the resolution plan.
- XXI. A certified copy of this order be issued to all concerned parties upon compliance of all requisite formalities.
- XXII. Accordingly, IA (Plan) No./44(AHM)/2024 in CP (IB) No./66 (AHM)/2024 is disposed of.

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DR. V. G. VENKATA CHALAPATHY MEMBER (TECHNICAL) CHITRA HANKARE MEMBER (JUDICIAL)

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